

# THE HIGH COURT OF MEGHALAYA SHILLONG

## PRACTICE DIRECTIONS

Dated Shillong, the 2<sup>nd</sup> December, 2024

No.HCM.III/36/2022/Judl./12 : In terms of the Judgment dated 23<sup>rd</sup> October, 2024 passed by Hon'ble the Supreme Court of India in WRIT PETITION NO. 1082 OF 2020 titled "SUHAS CHAKMA -versus- UNION OF INDIA & ORS.", the following directions are hereby issued for compliance by all concerned:-

1. While furnishing the copy of the judgment of conviction/dismissal/reversal of acquittal/dismissal of bail applications, the Registry/Office of the District Judiciary, as the case may be, shall append a coversheet to the judgment informing the convict about the availability of free legal aid facilities for pursuing higher remedies.
2. The cover sheet shall contain the contact address and phone number of the legal aid committee or legal aid counsel attached to the Court for seeking appropriate guidance.
3. In appeals against acquittal, similar information shall be made available in the notices issued to the respondents by the concerned courts.
4. The Registry/Office of the District Judiciary, as the case may be shall on their webpage provide information about the legal aid facilities available in the State/District.

BY ORDER

REGISTRAR GENERAL

Memo. No.HCM.III/36/2022/Judl./12-A

Dated Shillong, the 2<sup>nd</sup> December, 2024.

Copy to: -

1. The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information.
7. All District & Session Judges, Meghalaya for favour of kind information and necessary compliance.

8. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
9. The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action.
10. The Joint Registrar (Listing), High Court of Meghalaya, Shillong for favour of kind information and necessary action.
11. All Secretary, District Legal Services Authority, Meghalaya for favour of kind information and necessary compliance.
12. Judicial Magistrate First Class, Sub Divisional Courts, Meghalaya for favour of kind information and necessary compliance.
13. The Secretary, High Court Legal Services Committee, High Court of Meghalaya for favour of kind information.
14. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
15. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
16. All Court Masters concerned for information and necessary action.
- ✓ 17. The Systems Analyst, High Court of Meghalaya, Shillong for uploading on the Official Website.
18. Office File.



REGISTRAR GENERAL

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